

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 483 OF 2019

IN THE MATTER OF:

PraveenApplicant
Versus
State of HaryanaRespondents

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FILED BY:

**Executive Engineer – II
Municipal Corporation, Gurugram
C-1, Info Technology Park,
Sector 34, Gurugram
lcmcg@mcg.gov.in**

**Before the Hon'ble National Green Tribunal,
Principal Bench, New Delhi**

Original Application No. 483/2019

In the matter of:-

Praveen Applicant
Versus
State of Haryana Respondent

**Report on behalf of Municipal Corporation, Gurugram in
compliance of order dated 01.11.2019.**

MOST RESPECTFULLY SHOWETH:-

1. That this Hon'ble Tribunal took notice of the complaint letter alleging operation of illegal borewells at Carterpuri road, Sector - 23, Maruti Truck Parking Area, Gurugram. The Hon'ble Tribunal directed that Municipal Corporation Gurugram to look into the matter and take appropriate action and furnish a factual and action taken report to this Hon'ble Tribunal. The copy of order dated 01.11.2019 is being annexed herewith as **Annexure - R-1.**
2. In compliance of directions passed by this Hon'ble, concerned field officer of Municipal Corporation, Gurugram conducted inspection and found 6 illegal borewells in area of question. No one came forward to claim that borewell(s) or land with borewell belong to him.

3. The team of Municipal Corporation Gurugram with the help of Police Assistance dismantled 06 borewells on 24.01.2020 at Caterpuri Trola Parking Market, Ward No. 2, opposite Maruti Suzuki Company, Om Vihar, Gurugram. (900 meter area of Air Force Depot).

Photographs of Action Taken on 24.01.2020 while dismantling borewells are attached herewith as **Annexure - R-2.**

4. It is being undertaken that strict vigil shall be kept in the area to ensure that no illegal tubewell is being installed or functional.

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



**Vishal Garg,
Executive Engineer,
Municipal Corporation,
Gurugram**

**Place: Gurugram
Dated: 04.02.2020**

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 483/2019

(With report dated 23.09.2019)

Praveen

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 01.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Respondent(s): Mr. Divya Prakash Pande, Advocate for DJB

ORDER

The issue for consideration is operation of illegal bore-well at Catepuri road, Sector 23, Maruti Truck Parking area, Gurgaon.

Vide order dated 31.07.2019, a report was sought from the DJB. But since, the area is in Gurgaon, Haryana, it will be appropriate that a report is sought from the Municipal Corporation, Gurgaon.

Let such a report be furnished by the Municipal Corporation, Gurgaon before the next date by email at judicial-ngt@gov.in.

A copy of this order along with the application be sent to the Municipal Corporation, Gurgaon by email for compliance.

List again on 06.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Satyawan Singh Garbyal, EM

Saibal Dasgupta, EM

November 01, 2019
Original Application No. 483/2019
AK











